

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 3/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President




SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 3.08.2016

NAME OF THE COMPANY: SFIO
Vs.

M/s. Greener Earth Resources and Projects Ltd. & Ors.


SECTION OF THE COMPANIES ACT: 388(B)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Deepmala Indora, AD (Law)		SFIO	} 
2.	S.K. Nanda, AD		"	
3.	Sudhanshu pal Ramesh ch. Mishra		For Accused No-18	Spel.
4.	NANDINI SEN Adv.		For. Accused Nos 8 & 11	
5.	Greener Earth Resources & Projects Limited	R1	} Arjun Pille FCA 54822	Arjun Pille
6.	Preeten Lal Tarmata	R2		
7.	Pankaj Raj Agarwal	R3		
8.	Sunil J. Mandloi	R17		
9.	Mahmood M Damani	R18		
10.	Sanjeev Narula CGSC		} SFIO/001	} 
11.	Abhishek Gehai Adv			

Order

Reply to CA 206/C-1/2016 and CA 207/C-1/2016 has been filed and a copy thereof has been furnished to the Counsel for the applicant – Respondents who seeks time to file the rejoinder. Let the rejoinder be filed within 2 weeks with a copy in advance to the counsel opposite. Learned counsel for the Petitioner-SFIO in CP 3/2015 states the report required to be furnished to Respondents is voluminous and has requested for further two weeks time to supply the copies. Let the needful be done within two weeks.

List for arguments on 19th September, 2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

(A.K. Arora)
3.8.2016